

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 105
IB-1362/PB/2018
IA/1481/2024

IN THE MATTER OF:
ICICI Bank Ltd.

...PETITIONER

Vs

M/s. Jyoti Buildtech Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 01.04.2024

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/ Financial Creditor :

For the RP

For the Respondent/Corporate Debtor

:Adv Vinod Chaurasia

:Adv. Chandrashekhar A
Chakalabbi and Adv. Aishwarya N
Hiremath. For R-3 in I.A. No.
4943/2022.

[DAY ONE OF FULL HYBRID HEARING]

ORDER

IA/1481/2024

This is a Report filed by the Resolution Professional intimating the decision taken by the CoC, in its meeting which was held in compliance of order of the Adjudicating Authority dated 17.01.2024. The same is taken on record. With these just exceptions IA is **disposed of**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)